

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

.....
O.A. No. 585 of 1994.

Tuesday this the 13th day of December, 1994.

HON'BLE MR.P. SURYAPRAKASAM, JUDICIAL MEMBER

1. K. Mehaboobali,
Carriage & Wagon Fitter,
Highly Skilled-2.,
Southern Railway,
Mangalore.

2. C. Surendran,
Carriage & Wagon Fitter,
Southern Railway,
Mangalore.

.. Applicants

(By Advocate Shri R.K. Venu Nayar)

Va.

1. Union of India, represented
by the General Manager,
Southern Railway, Madras.

2. Senior Divisional Personnel
Officer,
Southern Railway,
Palakkad.

.. Respondents

(By Advocate Shri George Joseph -R.1&2)

O R D E R

(P. SURYAPRAKASAM, JUDICIAL MEMBER)

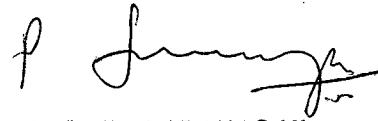
The matter relates to the deduction of Profession
Tax which has been levied by the Karnataka State Government.

Neither the applicants/^{nor} their counsel is present today.

Respondents' counsel argued this case to the extent that
in this matter it is only the Kerala High Court has to
pass any order with regard to the non-collection of the
Professional tax is concerned. However, since none of

the applicants nor their counsel are present today,
the application is dismissed for default. No costs.

Tuesday this the 13th day of December, 1994.



P SURYAPRAKASAM
JUDICIAL MEMBER

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